



Government of Jammu and Kashmir,
Housing & Urban Development Department,
Civil Secretariat, Jammu/Srinagar
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NOTIFICATION

Jammu, the 14th August, 2024

S.O. 395 : In exercise of the powers conferred by Section 11-A of the Jammu and Kashmir Development Act, 1970, the Government hereby makes the following amendment in the scheme for levy of charges for use of land as permitted in the master plan or the zonal plan notified vide S.O. 439 of 2021 dated 24-12-2021, namely:- .

In sub-clause (6) of clause 7, after the words and sign "and of Indian Institute of Technology, Jammu", the sign and words , " ; Indian Institute of Technology, Jammu and of All Indian Institute of Medical Sciences, Vijaypur, Samba shall be substituted.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Mandeep Kaur) IAS
Commissioner/Secretary to the Government


No: HUD-JDA/04/2023 (7105544)

Dated: 14 -08-2024

Copy to the:

1. All Financial Commissioners.
2. Principal Resident Commissioner, J&K Government, New Delhi.
3. All Principal Secretaries to the Government.
4. Principal Secretary to the Lieutenant Governor .
5. All Commissioner/ Secretaries to the Government.
6. Joint Secretary (Jammu & Kashmir and Ladakh) Ministry of Home Affairs, Government of India.
7. Divisional Commissioner, Jammu/ Kashmir.
8. All Deputy Commissioners.
9. All HoDs of Housing & Urban Development Department.
10. Director, Archives, Archaeology and Museums, J&K.
11. General Manager, Ranbir Government Press, Jammu/ Srinagar.
12. Private Secretary to the Chief Secretary.
13. Private Secretary to Commissioner/Secretary to the Government, Housing & Urban Development Department.
14. Notification file / Stock file.


(S. Tarandeep Singh)

 Under Secretary to the Government